

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP NO. 137(ND) 13

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

NAME OF THE COMPANY: George Koshi & Anr Vs. eSystem Software Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) :

Mr. Vivek Kohli, Advocate

Ms. Anubha Singh, Advocate

Mr. Nikhil Mathur, Advocate

For the Respondent (s) :

Ms. Nidhi Mohan Parashar, Advocate

Mr. Sarthak Khanna, Advocate

ORDER

The prayer of the Petitioner in this case is for inspection of the Minute Book of the Respondent No.1 in order to ascertain the resolutions taken by the Company were legal and duly authorized as per statutory requirements.

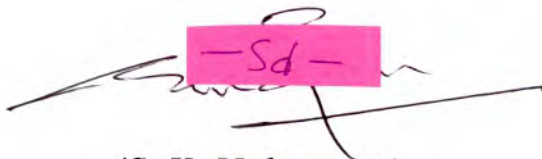


(Lekh Raj Singh)

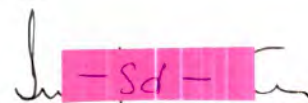


Learned Counsel for the Respondent is directed to produce the Minute Book. Let the same be filed in the Court with the Bench Officer and liberty is granted to the Petitioner to inspect the same in the presence of the Bench Officer.

To come up on 27th September, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)